

CS No. 335/16 (ID no.617800/16)

ICICI Bank Ltd.

Vs.

Manoj Baisla

27.06.2020

The judgment is pronounced through cisco webex video conferencing.

Present: Sh. Vishal Rao, Ld. Counsel for the Plaintiff.

Defendant is already ex-parte.

Vide Separate Judgment announced through video conference the suit of the Plaintiff is decreed in terms of the Judgment. Decree Sheet be prepared accordingly.

File be consigned to record room after due-compliance.

(Arun Sukhija)

ADJ-07/Central/Tis Hazari Courts,
Delhi/27.06.2020